

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1306/2017

(Arising out of impugned final judgment and order dated 10-08-2016 in SA No. 1231/1991 passed by the High Court of Judicature at Allahabad)

SHREE KANT

Petitioner(s)

VERSUS

GULAICHI (DEAD) THROUGH LRS

Respondent(s)

Date : 05-03-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s)

For Respondent(s) Mr. T. N. Singh, AOR
Mr. Vikas Kumar Singh, Adv.
Ms. Rajshree Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. As prayed, three weeks' time, as a final chance, is granted to file Vakalatnama to the learned counsel for the petitioner (Appearance not submitted by the learned counsel).

2. List thereafter.

(RADHA SHARMA)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)